

10.10 hrs.

AIRCRAFT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (DR. SAROJINI MAHISHI) :
I beg to move for leave to introduce a Bill
further to amend the Aircraft Act, 1934.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill further to amend the Aircraft Act,
1934."

The motion was adopted.

DR. SAROJINI MAHISHI : I introduce
the Bill.

SUPREME COURT JUDGES (CONDI-
TIONS OF SERVICE) AMENDMENT
BILL*

THE MINISTER OF LAW AND JUSTICE
(SHRI H. R. GOKHALE) : I beg to
move for leave to introduce a Bill to amend
Supreme Court Judges (Conditions of Service)
Act, 1958.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill to amend the Supreme Court Judges
(Conditions of Service) Act, 1958."

The motion was adopted.

SHRI H. R. GOKHALE : I introduce†
the Bill.

10.11 hrs.

HIGH COURT JUDGES (CONDITION
OF SERVICE) AMENDMENT BILL*

THE MINISTER OF LAW AND JUSTICE
(SHRI H. R. GOKHALE) : I beg to
move for leave to introduce a Bill further to
amend the High Court Judges (conditions of
Service) Act, 1954.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill further to amend the High Court
Judges (Conditions of Service) Act, 1954."

The motion was adopted.

SHRI H. R. GOKHALE : I introduce†
the Bill.

CONSTITUTION (TWENTY-SEVENTH
AMENDMENT) BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : I beg to move for leave to
introduce a Bill further to amend the Con-
stitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill further to amend the Constitution
of India."

The motion was adopted.

SHRI K. C. PANT : I introduce the
Bill.

10.12 hrs.

GOVERNMENT OF UNION TERRITO-
RIES (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : I beg to move for leave to
introduce a Bill further to amend the Govern-
ment of Union Territories Act, 1963 and also
further to amend the Sixth Schedule to the
Constitution and the Representation of the
People Act, 1950.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill further to amend the Government
of Union Territories Act, 1963 and also
further to amend the Sixth Schedule to the

*Published in Gazette of India Extraordinary, Part II, section 2, dated 21.12.71

†Introduced with the recommendation of the President.